

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 203/TT/2013

Subject: : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Odisha Power Transmission Corporation Ltd. (OPTCL)

Date of Hearing : 4.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member

Parties Present : Shri Raj Kumar Mehta, Advocate, OPTCL
None for the respondents

The instant petition has been filed by OPTCL for determination of transmission tariff of their inter-State transmission lines connecting two states, in compliance with the order of this Commission dated 25.4.2012 in Petition No. 15/ Suo-Motu/2012. OPTCL has already submitted the details of Annual Revenue Requirements (ARR) approved by OERC and network configuration.

2. The learned counsel for OPTCL filed copy of written submission and requested for 15 days time to study the Commission's order dated 29.5.2015 in Petition No. 185/TT/2013, filed by OPTCL for determination of wheeling charges for the period 2009-14 in respect of the 220 kV Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) D/C line. He further requested to exclude the data with regard to the said line from the present proceedings.

3. The Commission allowed the petitioner time till 26.6.2015 to make further submission along with memo of parties after serving copies of the petition/ subsequent submissions, on the respondents, who may file reply by 6.7.2015. Rejoinder, if any, may be filed by 16.7.2015.

4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

5. Subject to this, order in the petition was reserved.

By the order of the Commission,

Sd/-

(T. Rout)
Chief (Law)